

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 25722 OF 2013

(Arising out of Order-in-Original No.106/2012/2012 C.Ex dated 21/11/2012 passed by Commissioner of Central Excise Guntur)

**M/s Viki Industries
Pvt Ltd.,**
Pennepalli,
Naidupet,
Nellore..

...Appellant

VERSUS

**Commissioner of Customs & Central
Excise
Guntur**

...Respondent

APPEARANCE:

for the Appellant
Shri Mir Anwar Mohiuddin Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. _____ / 2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

